

STATEMENT LAID BY SHRI V. MURALEEDHARAN, MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS CORRECTING THE NAME OF MINISTER FOR THE UNSTARRED QUESTION NO. 980 GIVEN IN LOK SABHA ON 8 DECEMBER 2023 REGARDING “DECLARATION OF HAMAS AS TERRORIST ORGANISATION” RAISED BY SHRI KUMBAKUDI SUDHAKARAN, MEMBER OF PARLIAMENT (LOK SABHA)

I rise to correct the name of the Minister in response to the Unstarred Question No. 980 given in Lok Sabha on 8 December 2023 regarding “Declaration of Hamas as Terrorist Organization” as follows:-

Part of the Question answered	For	Read
Answered by	Smt. Meenakshi Lekhi	Shri V. Muraleedharan

Thank you very much for consideration of our request.

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GOVERNMENT OF INDIA  
MINISTRY OF EXTERNAL AFFAIRS  
**LOK SABHA**  
**UNSTARRED QUESTION NO-980**  
ANSWERED ON- 08/12/2023

**DECLARATION OF HAMAS AS TERRORIST ORGANISATION**

980. SHRI KUMBAKUDI SUDHAKARAN

Will the Minister of EXTERNAL AFFAIRS be pleased to state :-

(a) whether the Government has any proposal to declare Hamas as a terrorist organisation in India, if so, the details thereof and if not, the reasons therefor; and

(b) whether the Government of Israel has raised any demand to the Government of India to declare Hamas as terrorist organisation, if so, the details thereof?

**ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS

(SMT. MEENAKSHI LEKHI)

(a & b) Designation of an organisation as terrorist is covered under the Unlawful Activities Prevention Act and declaring any organisation as terrorist is considered as per the provisions of the Act by the relevant government departments.

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**GOVERNMENT OF INDIA  
MINISTRY OF EXTERNAL AFFAIRS  
LOK SABHA  
UNSTARRED QUESTION NO-980**

**DECLARATION OF HAMAS AS TERRORIST ORGANISATION**

980. SHRI KUMBAKUDI SUDHAKARAN

Will the Minister of EXTERNAL AFFAIRS be pleased to state :-

- (a) whether the Government has any proposal to declare Hamas as a terrorist organisation in India, if so, the details thereof and if not, the reasons therefor; and
- (b) whether the Government of Israel has raised any demand to the Government of India to declare Hamas as terrorist organisation, if so, the details thereof?

**ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS

(SHRI V. MURALEEDHARAN)

(a & b) Designation of an organisation as terrorist is covered under the Unlawful Activities Prevention Act and declaring any organisation as terrorist is considered as per the provisions of the Act by the relevant government departments.

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